

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 3333
TO BE ANSWERED ON 17.12.2021

REHABILITATION OF VICTIMS OF HUMAN TRAFFICKING

3333. SHRI DAYANIDHI MARAN

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has included survivors of human trafficking on committees that oversee trafficking & rehabilitation, if so, the details thereof and if not, the reasons therefor;
- (b) the steps taken to include community-based model of rehabilitation to ensure safe and holistic re-integration of the victims of human trafficking into society;
- (c) whether the Government has undertaken any study to evaluate if institutionalization has worked to the benefit of victims of human trafficking in the past, if so, the details thereof and not, the reasons therefor;
- (d) the number of trafficking victims rehabilitated and re-integrated within the society, State/UT-wise;
- (e) the schemes available to human trafficking survivors for upskilling and job placements; and
- (f) steps taken to ensure that survivors have access to skilling schemes during their rehabilitation process and the steps taken to integrate the same with the rehabilitation process ?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) to (c). The Ministry of Women and Child Development is implementing 'Ujjawala' scheme which is a comprehensive scheme for prevention of trafficking and rescue, rehabilitation, reintegration and repatriation of victims of trafficking for commercial sexual exploitation. The objectives of the scheme inter alia include (i) providing rehabilitation services, both immediate and long-term, to the victims by providing basic amenities/needs such as shelter, food, clothing, medical treatment including counseling, legal aid and guidance and vocational training, and (ii) facilitating reintegration of the victims into the family and society at large. Under 'Rehabilitation' component of the scheme, grant is provided for setting up of Ujjawala Homes on rent, staff, food, medical care, legal aid, education and vocational training. Under 'Reintegration' component, grant is provided for setting up half-way homes, seed money and follow-up visits.

A half-way home is a home within the community, where a group of victims, ready for reintegration, live and work out of. This is to facilitate smooth transition from life in a shelter home to an independent living in the community. A half-way home is for a group of victims who are gainfully employed and can live semi-independently with minimum supervision. This is a phased approach to re-integration into the community.

Under the Scheme, arrangements are made by the implementing organization for providing vocational training to the women through the Vocational Training Institutes recognized by Directorate General of Employment and Training under the Ministry of Labour and Employment. Training and examination fees are reimbursed on submission of the certificate issued by the vocational training institute on successful completion of training.

Evaluation of the Centrally Sponsored Schemes of the Ministry, including Ujjawala, was done by NITI Aayog in 2020 and it was recommended inter alia to integrate it with the Swadhar Greh Scheme, to increase its coverage and enhance the use of information technology in implementation of the scheme.

(d). State/UT-wise details of rehabilitation of rescued victims during the last three years (2018-2020) is at **Annexure**.

(e) & (f). The State Governments/Union Territories(UTs) have notified their victim compensation schemes in terms of Section 357A of the Code for Criminal Procedure(Cr.PC). Further, in order to support and supplement the State Compensation Schemes, Ministry of Home Affairs had released Rs 200 crores as a one-time grant to State Governments/ UTs under the Central Victim Compensation Fund from Nirbhaya Fund. States/ UTs use the fund to compensate victims of various crimes, including human trafficking

Under Skill India Mission, Ministry of Skill Development is implementing its flagship scheme Pradhan Mantri Kaushal Vikas Yojana (PMKVY) to impart skill development training in the country.

State/UT-wise Rehabilitation of Rescued Victims during 2018-2020

SL	State/UT	2018					2019					2020				
		Sent Back to Parents	Sent to Shelter Homes	Handed Over to NGOs	Other Rehabilitation	Total	Sent Back to Parents	Sent to Shelter Homes	Handed Over to NGOs	Other Rehabilitation	Total	Sent Back to Parents	Sent to Shelter Homes	Handed Over to NGOs	Other Rehabilitation	Total
1	Andhra Pradesh	64	134	0	255	453	208	179	38	0	425	106	81	70	0	257
2	Arunachal Pradesh	1	0	2	1	4	3	0	0	0	3	13	0	0	0	13
3	Assam	280	10	0	5	295	230	0	0	0	230	142	3	12	0	157
4	Bihar	312	57	206	47	622	46	223	17	30	316	92	82	4	1	179
5	Chhattisgarh	275	0	0	0	275	331	6	0	0	337	96	0	0	0	96
6	Goa	13	43	0	46	102	2	83	0	5	90	0	30	0	0	30
7	Gujarat	20	0	1	5	26	8	1	4	5	18	42	43	0	2	87
8	Haryana	30	0	0	0	30	10	0	0	10	20	11	0	0	7	18
9	Himachal Pradesh	11	0	0	0	11	9	3	2	2	16	13	0	0	0	13
10	Jharkhand	216	28	0	8	252	118	18	8	19	163	265	0	13	0	278
11	Karnataka	182	16	3	0	201	167	14	0	5	186	10	13	0	16	39
12	Kerala	136	21	0	1	158	208	7	0	0	215	191	5	0	0	196
13	Madhya Pradesh	74	9	14	3	100	193	21	1	2	217	103	7	1	2	113
14	Maharashtra	111	523	61	96	791	221	234	2	563	1020	127	330	10	90	557
15	Manipur	4	1	0	0	5	69	34	72	13	188	4	0	0	5	9
16	Meghalaya	7	0	0	0	7	19	10	0	0	29	2	0	0	0	2
17	Mizoram	3	0	0	0	3	1	0	53	0	54	0	0	0	0	0
18	Nagaland	0	0	0	0	0	1	1	18	0	20	0	0	0	0	0
19	Odisha	252	0	0	0	252	876	0	0	0	876	748	6	0	10	764
20	Punjab	20	1	0	1	22	26	0	0	1	27	65	0	15	1	81
21	Rajasthan	27	26	264	62	379	12	599	53	0	664	77	737	4	0	818
22	Sikkim	4	0	0	0	4	2	0	0	0	2	4	0	0	0	4

23	Tamil Nadu	54	11	0	0	65	15	1	58	2	76	21	2	12	1	36	
24	Telangana	21	406	8	72	507	27	233	0	74	334	87	333	0	18	438	
25	Tripura	1	0	0	1	2	3	0	0	0	3	2	0	0	0	2	
26	Uttar Pradesh	59	0	27	0	86	100	33	4	0	137	54	95	6	19	174	
27	Uttarakhand	47	3	8	0	58	32	4	0	0	36	12	0	1	0	13	
28	West Bengal	226	24	1	3	254	61	23	3	7	94	62	5	0	8	75	
	TOTAL STATE(S)	2450	1313	595	606	496	4	2998	1727	333	738	6	2349	1772	148	180	444
29	A & N Islands	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	
30	Chandigarh	0	0	0	0	0	0	1	0	1	2	3	0	0	0	3	
31	D&N Haveli and Daman & Diu +	0	0	0	0	0	0	0	0	0	0	0	2	0	0	2	
32	Delhi UT	101	288	25	8	422	419	45	142	2	608	174	35	15	0	224	
33	Jammu & Kashmir *	0	1	0	0	1	0	0	0	0	0	2	0	0	0	2	
34	ladakh	-	-	-	-	-	-	-	-	-	-	0	0	0	0	0	
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	
36	Puducherry	0	0	0	0	0	0	5	0	0	5	0	0	0	0	0	
	TOTAL UT(S)	101	289	25	8	423	419	51	142	3	615	179	37	15	0	231	
	TOTAL (ALL INDIA)	2551	1602	620	614	538	7	3417	1778	475	741	1	2528	1809	163	180	468
Source : Human Trafficking Data published is based on Annual data provided by State/UT from their Anti-Human Trafficking Units																	
Note																	
:	'+' Combined data of erstwhile D&N Haveli UT and Daman & Diu UT for the year 2018-2019																
	* Data of erstwhile Jammu & Kashmir State including Ladakh for the year 2018-2019																

